

27

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



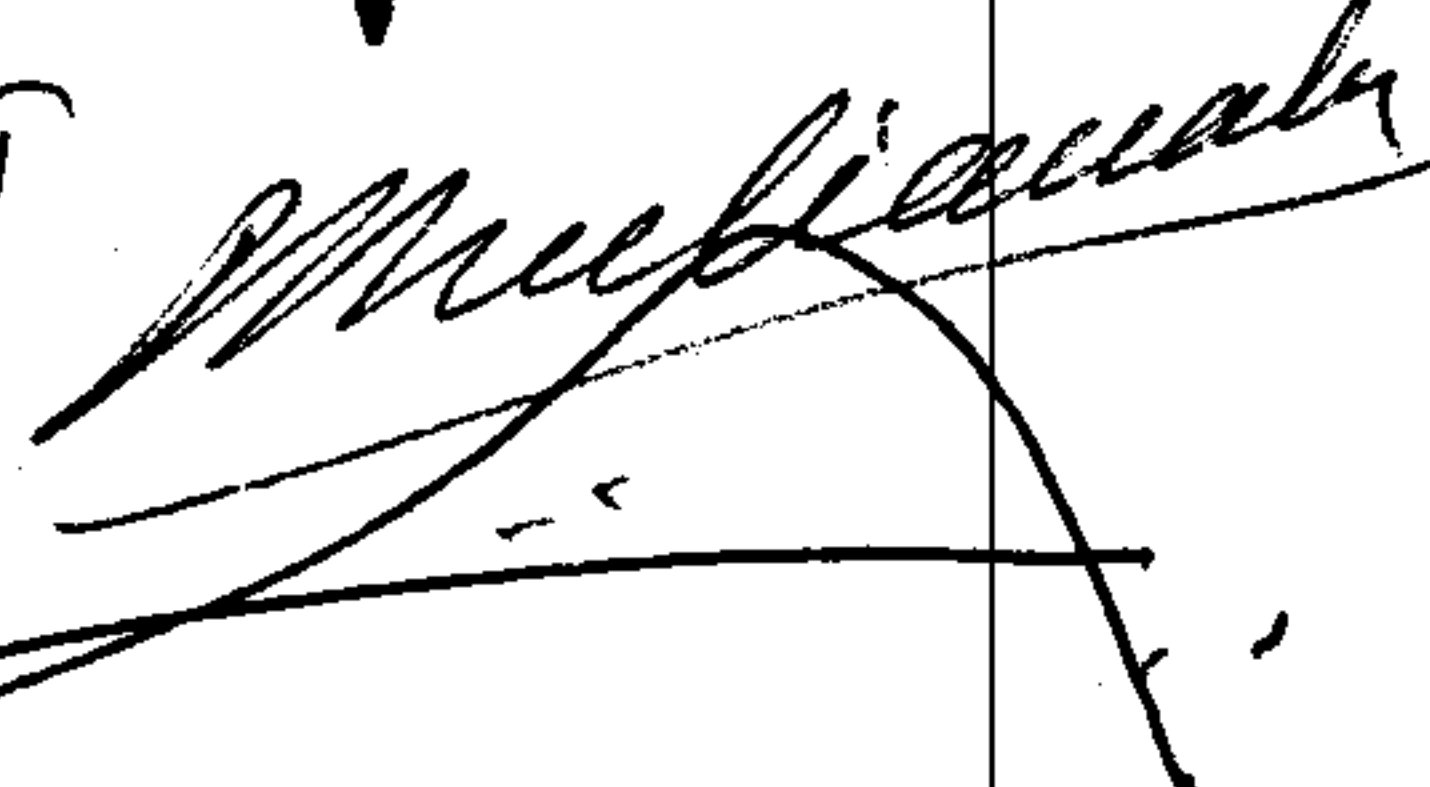
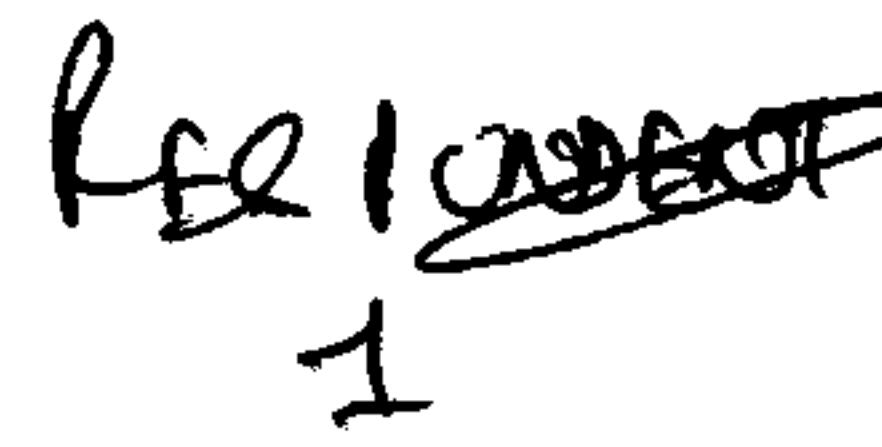
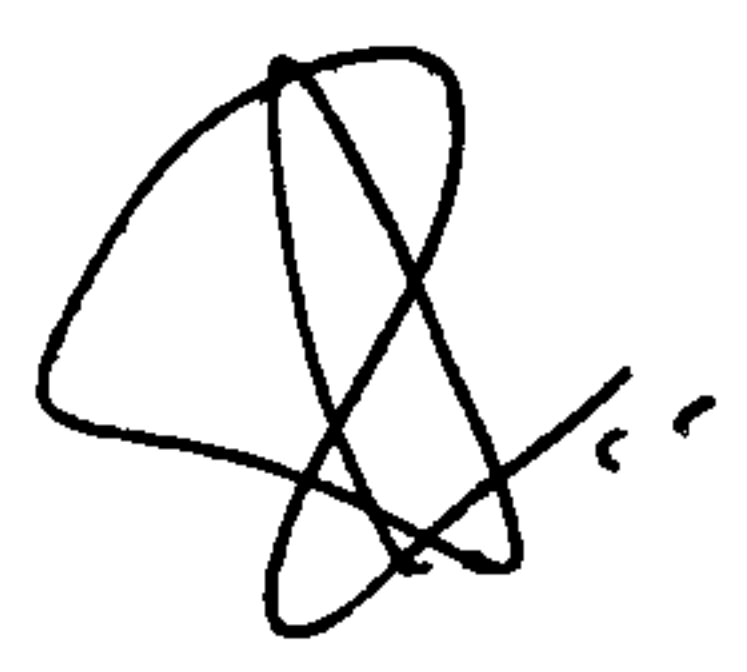
C.P. No. 195/241-242-246/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017**

Name of the Company: Sanjay Bhagwanji Attara  
V/s.  
Komoline Aerospace Ltd. & Ors.

Section of the Companies Act: Section 241-242-246 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	DI-TANG MAJUMDAR APURVA VAKIL	FCA Advocate	Petitioner	 
2.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT No. 2.	
	ANAND YAGNIK	ADVOCATE	RESPONDENT 1	
	ISHAN JOSHI	ADVOCATE	RESPONDENT 3	

**ORDER**

Learned FCA Mr. Divjang Majmudar with Learned Advocate Mr. Apurva Vakil present for Petitioner. Learned Advocate Mr. Pavan Godiawala present for Respondent no. 2. Learned Advocate Mr. Anand Yagnik present for Respondent no. 1. Learned Advocate Mr. Ishan Joshi present for Respondent No 3.

Respondent counsel represented that they have furnished the documents as per the order dated 06.11.2017.

Learned Counsel for petitioner represented that documents furnished by the Respondent are not attested.

Petitioner counsel requested time to file rejoinder. Petitioner shall file rejoinder within two weeks serving copy in advance to other side.

The under taking given by counsel for Respondents on 18.09.2017 shall continue till further orders.

List the matter on 19.01.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 12th day of December, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**